

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE

 \mathbf{ON}

PUBLIC UNDERTAKINGS (2021-23)

FOURTH REPORT

(Presented on 16th March 2022)

SECRETARIAT OF THE KERALA LEGISLATURE
THIRUVANANTHAPURAM
2022

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FOURTH REPORT

On

The action taken by Government on the Recommendations contained in the Thirtieth Report of the Committee on Public Undertakings (2016-19) relating to Kerala Civil Supplies Corporation Limited, based on the Report of the Comptroller and Auditor General of India for the year ended on 31st March 2013

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COMMITTEE ON PUBLIC UNDERTAKINGS (2021-23)

COMPOSITION

Chairman:

Shri. E Chandrasekharan

Members:

Shri A.P.Anilkumar

Shri Anwar Sadath

Shri K.B. Ganesh Kumar

Shri T. V. Ibrahim

Shri P. Mammikutty

Shri K. P. Mohanan

Shri D. K. Murali

Shri P. Nandakumar

Shri Kadakampally Surendran

Shri P. Ubaidulla

Legislature Secretariat:

Shri S.V. Unnikrishnan Nair, Secretary

Shri Thrideep.K.G., Joint Secretary

Smt Jayasree. M, Deputy Secretary

Shri. Sajeevan. P. K., Under Secretary

INTRODUCTION

I, the Chairman, Committee on Public Undertakings (2021-23) having been authorised by the Committee to present the Report on their behalf, present this Fourth Report on the Action Taken by Government on the Recommendations contained in the Thirtieth Report of the Committee on Public Undertakings (2016-19) relating to Kerala State Civil Supplies Corporation Limited, based on the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2013.

The Statement of Action Taken by the Government included in this Report was considered by the Committee at its meeting held on 16.09.2021.

This Report was considered and approved by the Committee at its meeting held on 03.02.2022

The Committee place on record their appreciation for the assistance rendered to them by the Accountant General (Audit), Kerala, in the examination of the Action Taken Statements included in this Report.

E.CHANDRASEKHARAN

Thiruvananthapuram, 16.03.2022.

Chairman, Committee on Public Undertakings.

REPORT

This Report deals with the action taken by Government on the recommendations contained in the Thirtieth Report of the Committee on Public Undertakings (2016-19) relating to Kerala State Civil Supplies Corporation Limited, based on the Report of the Comptroller and Auditor General of India for the year ended 31st March 2013.

The Thirtieth Report of the Committee on Public Undertakings (2016-19) was presented to the House on 18th May 2017. The Report contained 4 recommendations and the Government furnished replies to all the recommendations.

The Committee considered the replies received from the Government at its meeting held on 16.09.2021.

The Committee accepted the replies to the recommendations in Para Nos. 16, 17 and 19 without remarks. These recommendations and the replies furnished by the Government form Chapter I of this Report.

The Committee accepted the reply to the recommendations in Para No. 18 with remarks. This recommendation, the reply furnished by the Government and remarks of the Committee forms Chapter II of this Report.

CHAPTER – I

REPLIES FURNISHED BY THE GOVERNMENT ON THE RECOMMENDATIONS OF THE COMMITTEE WHICH HAVE BEEN ACCEPTED BY THE COMMITTEE WITHOUT REMARKS

Sl. No.	Para No.	Department Concerned	Conclusions/Recommendations	Action Taken by the Government
(1)	(2)	(3)	(4)	(5)
1	16	Food & Civil Supplies	The Committee strongly disapproves with the reply of the witness which affirms that the Corporation had always gained profit since 1974 and that the Corporation conducted the tender process fairly and properly. Though the Corporation invited tender through electronic media the Committee finds that the finalisation and selection of tenders lacked objectivity and post negotiations were followed in most of the Purchase Orders.	
2.	17	Food & Civil Supplies	displeased with the flaws in procurement	

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			negitiations, revising rates and increasing offered quantity during negotiation etc. were prevalent in most of its purchase. Bidders resort to extensive negotiations leading to unhealthy competition like collusion and Cartel formation. It is found that in the case of defaulted sugar suppliers, the Corporation did not take any action against them even though the penal provisions are there in the tender conditions. Violating the tender conditions and awarding puchase order worth ₹1.22 crore for the purchase of rice was another glaring example of an unfair puchase plan that makes a substantial pay out of the Corporation.	
3	19	Food & Civil Supplies	market intelligence which rendered the Corporation a failure in ensuring cost effectiveness in purchase. Therefore, the	

CHAPTER - II

REPLY FURNISHED BY THE GOVERNMENT OF THE RECOMMENDATION OF THE COMMITTEE WHICH HAS BEEN ACCEPTED BY THE COMMITTEE WITH REMARKS

Sl. No.	Para No.	Department Concerned	Conclusions/Recommendations	Action Taken by the Government
(1)	(2)	(3)	(4)	(5)
1	18	Food & Civil Supplies	malpractices had led to severe losses for Corporation and the Committee strongly voices its protest against such malpractices which blatantly violate the norms of purchase manual and tender procedures and recommends that norms should be scrupulously followed, and any violation in this regard shall be seriously viewed.	

Remarks

The Committee realizes that the Government had directed the Corporation to recover ₹108 crore from M/s.Dharani Sugars & Chemicals Limited and ₹18 lakhs from M/s. Ponni Sugars Limited for not supplying the required quantity of sugar as in the Purchase Order of the Corporation.

The Committee expresses its strong displeasure on the reply by the Government as it did not specify whether the amount had been realised. Therefore, the Committee directs to furnish a detailed report on the realisation of amount within two months.

Thiruvananthapuram, 16.03.2022.

E.CHANDRASEKHARAN,

Chairman, Committee on Public Undertakings.